

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-520
CP No.-100/66/ND/2022

IN THE MATTER OF:

Paytm E-Commerce Pvt. Ltd.

....Applicant

SECTION

U/s 66 rw 52 CA 2013

Order delivered on 16.11.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :
For the RD : Ms. Priyadarshini Dewan, Ms. Shankari Mishra,
Ms. Swechcha Mishra, Advs.

ORDER

We have heard Ld. Counsel for the Applicant. Ld. Counsel for the Applicant submitted that he has received the query from the RD and he will be replying to the query and sought 10 days' time to file the reply in the matter and thereafter the RD may submit the response to the reply filed by the RD. List the matter on **29.11.2022**.

-S-d-

(RAHUL BHATNAGAR)
MEMBER (T)

Amit Tiwari

-Sd-

(JUSTICE TELAPROLU RAJANI)
MEMBER (J)